CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 04th day of March 2003.

Contempt Application no. 206 of 2002.
in
Original Application no. 1899 of 1993.

Hon'ble Maj Gen K K srivastava, Member (A)
Hon'ble Mr. A K Bhatnagar, Member (J).

Uttam Chand, S/o sri Kundan Ram, R/o 127 Ram Nagar, Ex-UDC, O.C.F. shahjahanpur.

By Adv : Sri K C Saxena

· · · Applicant

Versus

Aurobindo Nandi, General Manager, O.C.F., Shahjahanpur.

... Respondent

By Adv : Km Sadhna Srivastava

ORDER

Hon'ble Maj Gen K K Srivastava, Member (A).

This contempt application, filed under section 17 of A.T. Act, 1985, for punishing the respondents for wilful disobedience of the order of this Tribunal dated 11.7.2001 passed in QA no. 1899 of 1993. The following order was passed:-

"For the reasons stated above this OA is allowed in part. The respondents are directed to count the seniority of the applicant from the date 10.1.1961, when he joined as L.D.C. The applicant shall, however, not be entitled for any monetary benefit. Benefit of seniority shall be notional for the purpose of pay fixation and placement of the applicant in seniority list above those who were junior to him. The order shall be given effect within four months from the date a copy of this order is filed before the competent authority."

- 2. Km Sadhna Srivastava, learned counsel for the respondent has submitted that the respondents have already taken action for compliance of the order of this Tribunal dated 11.7.2001. The seniority of the applicant has already been fixed and notified vide factory order Part II no. 298 dated 20.2.2003. The respondent has addressed the Principal Controller of Accounts (Fys), Kolkata on 24.2.2003 for Pay Fixation of the applicant. Km Sadhna Srivastava has placed before us Factory order Part II No. 298 dated 20.2.2003 and letter of respondents dated 24.2.2003 which are taken on record. Since the respondent has already initiated action for pay fixation, we expect that the action of the respondents in regard to pay fixation will be done within a period of three months.
- 3. In view of the aforesaid observation, the Contempt Application is disposed of. Notices issued are discharged.

Member (J)

Member (A)

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